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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 2762/92

New Delhi this the 12th December, 1994.

Shri N.V. Krishnan, Vice Chairman(A).

Shri C.J. Roy, Member(J).

1. Girdhari
S/o Shri Mool Ram.
2. Ram Pal
S/o Shri Sagar Singh.
3. Mahender Singh
S/o Shri Phool Singh.
4. Ajit Singh
S/o Shri Suraj Bhan.Petitioners.

(All are residing at Jhuggies
Jopadies, near Dalip Service Station,
High Way No. 8, Dhola Kuan,
New Delhi)

By Advocate Shri Yogesh Sharma, proxy for Shri V.P. Sharma.
Versus

1. Union of India through
The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Bikaner.
3. The Assistant Engineer,
Northern Railway,
Rewari (Har).
4. The Secretary,
Railway Board,
Rail Bhawan,
New Delhi.Respondents.

By Advocate Ms Sunita Rao.

Shri N.V. Krishnan. ORDER (ORAL)
The applicants worked as Casual Labourers in the Railways and after being engaged for some time they were disengaged. They, therefore, filed this O.A. for a direction to the respondents to absorb them on regular basis and a further direction to reengage them as casual labourers in preference to outsiders. In the M.A. it is stated that the similar matters have been disposed of by this Bench in O.A. 2441/91 on 26.3.1994 - Net Ram & Others Vs. G.M. Western Railway and Others and that this O.A. can also be disposed of on the same lines. Respondents also agree.

2. In the circumstance, following the decision in the aforesaid O.A. we dispose of this O.A. with a direction to the respondents to include the names of the applicants in the Live Casual Labour Register, if they are eligible for such inclusion in terms of the circular No. 220E/190-XIX-A/RIV, dated 28.8.1987 of the General Manager, Northern Railway (referred to in Net Ram's case) and give engagement to the applicants as casual labourers if and when the need arises, in accordance with their seniority in that Register. It is made clear that in order to enable the respondents to take such action, the applicants should submit representations to the competent authority within one month from the date of receipt of this order along with proof relating to the claim that they are entitled to be included in the Live Casual Labour Register and in case such representations are received, the respondents are directed to dispose them of in accordance with law within a further period of three months thereafter under intimation to the applicants.

3. The O.A. is disposed of, as above. No costs.

W.S.D.M.
(C.J. ROY)
MEMBER(J)

N.V. Krishnan
12-12-84
(N.V. KRISHNAN)
VICE CHAIRMAN(A)

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